

[राष्ट्रपति]

जिम्मेदार है, इन बड़े कामों को हीसले और समझदारी से तथा बर्बाद करना और सहयोग की भावना से पूरा करेगी। मैं चाहता हूँ कि आपकी कोशिश सफल हो, जिस से हमारी जनता और दुनिया का भला हो। उठो, जागो जो अबसर आपको प्राप्त हैं उनको समझाँ और जब तक लक्ष्य प्राप्त न हो जाए तब तक कत रुको।

“उत्तिष्ठत जाग्रत प्राप्य वरान्निबोधत”।

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the Indian Tariff (Amendment) Bill, 1963, passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 21st January, 1963.

Sir, I lay on the Table Copies, duly authenticated by the Secretary of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 21st January, 1963:—

- (1) The Hindi Sahitya Sammelan (Amendment) Bill, 1963.
- (2) The Representation of the People (Amendment) Bill, 1963.

PAPERS LAID ON THE TABLE

AUDIT REPORT, APPROPRIATION
ACCOUNTS AND BLOCK ACCOUNT
RAILWAYS

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy each of the following papers:—

- (i) Audit Report, Railways, 1963, under article 151(1) of the Constitution. [Placed in Library. See No. LT-777/63].

- (ii) Appropriation Accounts, Railways, for 1961-62, Part I—Review. [Placed in Library. See No. LT-778/63].
- (iii) Appropriation Accounts, Railways, for 1961-62, Part II—Detailed Appropriation Accounts. [Placed in Library. See No. LT-779/63].
- (iv) Block Accounts, including Capital Statements, comprising the Loan Accounts, Balance Sheets and Profit and Loss Accounts, Railways, 1961-62. [Placed in Library. See No. LT-780/63].

NOTIFICATION UNDER TARIFF COMMISSION
ACT AND ANNUAL REPORT OF
HINDUSTAN INSECTICIDES LIMITED
WITH AUDITED ACCOUNTS AND
COMMENTS AND REVIEW BY
GOVERNMENT ON THE COM-
PANY'S WORKING

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): I beg to lay on the Table a copy each of the following papers:—

- (i) Notification No. CH(1)-6(9) 61, dated the 14th January 1963 regarding refixation of prices for soda ash, under sub-section (2) of section 16 of the Tariff Commission Act, 1951. [Placed in Library. See No. LT-781/63].
- (ii) (a) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1961-62, along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (b) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-782/63].